



HIGH COURT OF CHHATTISGARH, BILASPUR

Order Sheet

WPIL No. 48 of 2024

In The Matter of Suo Moto Public Interest Litigation

Versus

The State of Chhattisgarh & Others

<p>18.07.2024</p>	<p>The present Public Interest Litigation has been taken <i>suo moto</i> cognizance by this Court through a News Items (containing photographs) namely, “संकट • दो मासूम की मौत और मजलेरिया मुक्त अभियान का दसवां चरण भी शुरू नहीं – मौत के बाद जागे अफसर, बीजापुर के आश्रम-छात्रावासों में दवा का छिड़काव” published in Daily News Paper Dainik Bhaskar, dated 17 July, 2024, “कोटा में डायरिया के बाद अब मलेरिया के चार मरीज, सिम्स में भर्ती कराये गए – इधर रतनपुर में डायरिया के चार और मरीज मिले, थम नहीं रहा सिलसिला” published in Daily News Paper Dainik Bhaskar, dated 17 July, 2024 and “कोटा में फेला मलेरिया, मिले 4 मरीज, एक गंभीर – गंभीर मरीज को किया गया सिम्स रेफर, दर्जनों लोगों का हुआ मलेरिया टेस्ट – कुटाझघाट में डायरिया से पीड़ित लोग” published in Daily News Paper My City, Nav Bharat, dated 17 July, 2024, as titled “Malaria & Diarrhea outbreak escalates; delayed measures follow increase in hospitalizations and fatalities, wherein it has been reported that due to increase of Malaria in various Districts of the</p>
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State because of lack of medical facilities including the ambulance in remote villages, where the people have to carry the patients on their shoulder with the assistance of bamboo stick etc. for being shifted to the nearest Health Centers and further, because of the lack of medial facilities, certain quacks are making treatment of the villagers, who are affected with Malaria and they have lost their lives because of the treatment given by quack, who is not a skilled medical practitioner.

Mr.B.D.Guru, learned Additional Advocate General, appearing for the State/respondents is directed to get an affidavit filed by the Chief Secretary of the State as to what steps have been taken by the State in this regard and immediate arrangements may be made at the places where there is an increase of Malaria and Diarrhea disease giving all medical facilities to the persons affected by them and also preventive measures should be taken so that there should not be a rapid spread.

Matter be placed before this Court on **24.07.2024.**

Sd/-
(Ravindra Kumar Agrawal)
Judge

Sd/-
(Ramesh Sinha)
Chief Justice